

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1651
ANSWERED ON:30.11.2009
IRREGULARITIES IN IAY
Punia Shri P.L. ;Reddy Shri Anantha Venkatarami

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether a large number of irregularities including allotment of houses to poor and needy eligible persons have been found in distribution of houses under Indira Awaas Yojana (IAY) in different Gram Panchayats in the country during the year 2008-09.

(b) if so, the details thereof, State-wise;

(c) whether the Government proposes to look into the allegations and take appropriate action in preventing such unauthorized allotments and ensure that the needy persons get the allotment; and

(d) if so, the details thereof alongwith the action taken by the Government in this regard ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a)to(d): Once the funds under Indira Awaas Yojana Scheme are allocated and released in accordance with the pre-determined criteria, implementation of the scheme lies with the States/UTs. Accordingly, whenever, any complaint in respect of irregularities/deficiencies in the implementation of the Scheme is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UT for necessary action. In case the complaints are of serious nature, National Level Monitors (NLMs) on the panel of the Ministry are asked to investigate the matter. If irregularities are established, the State Government concerned are instructed to take appropriate corrective measures. The details of the irregularities noticed in this regard during the last year 2008-09 and action taken thereon are given in the Annexure.

Annexure referred to in reply to Parts (a) to (d) of Lok Sabha Unstarred Question No. 1651 due for answer on 30/11/2009

List of cases of irregularities in implementation of Indira Awaas Yojana received during 2008-09 and action taken thereon

1. Bihar

(a) A complaint was received on 14/10/2008 from Shri Uday Prakash, on behalf of Shri Vijay Krishan ,M.P.(LS) alleging irregularities in the preparation of BPL list in Mokama Block of Patna district in Bihar by including the non-eligible families in the list.

Action taken

State Government of Bihar has been requested to inquire into the matter and to take appropriate corrective measures.

2. Uttar Pradesh

(a) A complaint was received on 30/12/2008 from the Shri Bhagauti Prasad Rawat, Secretary, Zilla Congress Committee, Barabanki, Uttar Pradesh regarding allotment of houses to the non-eligible candidates under IAY in Gram Panchayat-Majhiyawa, Block-Barabanki, U.P.

Action Taken

State Government of Uttar Pradesh has been requested to inquire into the matter and to take appropriate corrective measures.

(b) Complaint against Pradhan of Pura Vikas Khand -Aaspur Devsra, District-Pratapgarh, Uttar Pradesh regarding irregularities in the implementation of IAY was received from Shri Shiv Prasad, a resident of that Village on 3.2.2009, through the Planning Commission.

Action Taken

State Government of Uttar Pradesh has been requested to inquire into the matter and to take appropriate corrective measures.

(c) A Complaint of Shri J. Rai, Azamgarh, U.P. alleging misuse of IAY funds in Azamgarh district was forwarded by Ch .Mannavar Hassan, M.P.(LS) on 11/1/2009.

Action Taken

The State Government of Uttar Pradesh has been requested to inquire into the matter and to take appropriate corrective measures.

(d) A Complaint was received on 26/5/2008 from Dr. Rita Bahuguna, President, Uttar Pradesh Congress Committee requesting to send Central Team for site inspection for irregularity made in the selection of beneficiaries under IAY in Barabanki.

Action Taken

The State Government of Uttar Pradesh has been requested to inquire into the matter and to take appropriate corrective measures.

3. Rajasthan

(a) A Complaint was received from Dr. Chandrasekhar Vaidya, MLA, Rajasthan regarding misutilisation of IAY funds on 16/7/2008.

Action Taken

The State Government of Rajasthan has been requested to inquire into the matter and to take appropriate corrective measures.

4. West Bengal

(a) A complaint was received on 25/9/2008 from Sh. Bhairab Saini and others villagers of Panchal Gram Panchayat, Block-Sonamukhi, District-Bankura, West Bengal regarding selection of non-eligible candidate under Indira Awaas Yojana. As per complaint Smt. Ammapurana Datta W/o Sh. Late Bhaskar Data has received financial assistance under Indira Awaas Yojan. She has her own big house with eight rooms, kitchen and toilet.

Action Taken:

The State Government of West Bengal has been requested to inquire into the matter and to take appropriate corrective measures.